* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ **BAIL APPLN. 2067/2025**

SURAJ DASPetitioner

Through: None.

versus

STATE,NCT OF DELHIRespondent

Through: Mr. Nawal Kishore Jha, APP for the

State

CORAM:

HON'BLE MR. JUSTICE GIRISH KATHPALIA

ORDER 28.05.2025

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[Physical Hearing/Hybrid Hearing (as per request)]

CRL.M.A. 16893/2025 (exemption)

1. Allowed, subject to all just exceptions.

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- 2. Some counsel has appeared through videoconferencing, using her mobile phone, while moving around in a park and on being asked, she informs that she is standing in Agra Court. Despite repeated directions, certain sections of the Bar have failed to understand decorum of the Court. The facility of videoconferencing, which was started during Covid pandemic was extended in order to ensure that the counsel may appear through videoconferencing sitting in his/her office so that the counsel is spared of running around in different court complexes in Delhi. But this does not mean that the counsel would appear standing in a park.
- 3. Earlier also, such directions were issued and sent to all Bar

Associations across Delhi with the request to sensitize bar members. But it appears that the same has not been done.

- 4. Considering the above circumstances, I am not inclined to mark presence of the counsel appearing through videoconferencing from park.
- 5. However, the litigant should not suffer on account of such fault. As such I have examined the matter.
- 6. The accused/applicant seeks regular bail in case FIR No. 324/2024 of PS Burari for offence under Section 498A/304B/34 IPC. The learned APP accepts notice and seeks and is allowed two weeks to file status report.
- 7. Nominal rolls be requisitioned within two weeks.
- 8. A copy of this order be sent to Bar Associations across Delhi with fresh request to sensitize their members about appearance in Courts through videoconferencing.
- 9. Relist on 14.08.2025.

GIRISH KATHPALIA, J

MAY 28, 2025 'rs'

Click here to check corrigendum, if any